

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3052
ANSWERED ON:08.12.2009
LAND HOLDINGS IN BAGLADESH
Mitra Shri Somendra Nath;Singh Chaudhary Lal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some Indian farmers are having land holdings in the territory of Bangladesh;
- (b) if so, whether such farmers are facing hardship due to restriction imposed by the Border Security Force (BSF);
- (c) if so, the details of such instances reported during the last three years, and the current year and the action taken thereon;
- (d) whether the BSF has acquired some land for the purpose of fencing at the Indo-Pak and Indo-Bangladesh Border, and
- (e) if so, the details thereof alongwith the compensation paid thereof, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): There is no information on Indian farmers having land holdings in the territory of Bangladesh. However, as per the available information about 2771.86 acres of the Indian land is in adverse possession of Bangladesh and 2922.25 acres of Bangladesh land is under adverse possession of India. Issues relating to adverse possession are being discussed between the two Governments. As regards the land ahead of border fencing, Standard Operating Procedures (SOPs) to facilitate cultivation of these lands by farmers exists.

(d) & (e): Land for construction of fencing on the Indo-Pak and Indo-Bangladesh borders is, where necessary, acquired by the Government as per the provisions of Land Acquisition Act, 1894. Compensation to the land owners is paid as per the award given by concerned State Revenue authorities. Land acquisition is a work-related, disaggregated activity and, as such, the compensation data is not centrally maintained.